
(2011) 07 P&H CK 0220

High Court Of Punjab And Haryana At Chandigarh

Case No: Civil Miscellaneous No. 7620-CI of 2011 in Regular First Appeal No. 1039 of 2005

Manshi Devi and
Others

APPELLANT

Vs

The State of Haryana
and Others

RESPONDENT

Date of Decision: July 11, 2011

Acts Referred:

- Land Acquisition Act, 1894 - Section 18

Hon'ble Judges: Rakesh Kumar Garg, J

Bench: Single Bench

Final Decision: Dismissed

Judgement

Rakesh Kumar Garg, J.

Applicant Jagir Singh has filed the instant application for impleading him as a party - Appellant in RFA No. 1039 of 2005 submitting that his land was also acquired along with co-owners and reference u/s 18 of the Land Acquisition Act, 1894 was sent to the Reference Court. However, his name was not mentioned and, therefore, he could not be represented before the Reference Court and his name has also not appeared in the award dated 22.12.2004 passed by Additional District Judge, Panchkula u/s 18 of the Act.

2. Admittedly, the applicant has not been shown to be a party before the Reference Court and, therefore, he cannot be impleaded in the present appeal.

3. Faced with this situation, counsel for the applicant seeks time to withdraw the present petition with liberty to pursue his application filed before the Reference Court.

4. With the aforesaid liberty, this application is dismissed.